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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/01362/2014

Date of order : 9.9.2015

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

PRIYOTOSH SANYAL

VS

UNION OF INDIA & ORS.

For the applicant : In person

For the respondents : Mr.L.K.Chatterjee, counsel
Mr.S.K.Ghosh, counsel

O R D E R

The indisputable and irrefutable fact is that the applicant has been granted retiral benefits on 24.2.15 which was pending since 2008. He has thus prayed for interest on the delayed payment.

2. The respondents in their reply have stated that the delay occurred due to delayed receipt of sanction for revision of pension in terms of 6th CPC recommendations. Since the payments have been delayed beyond comprehension, and in view of the decisions rendered in *Vijay L. Mehrotra -vs- State of U.P. [2001] 9 SCC 687* by the Hon'ble Apex Court, the OA is disposed of with the direction upon the respondent authorities to release the interest @ 8% on the principal amount from the date it accrued till the date of payment.

3. The OA is accordingly disposed of. No order is passed as to costs.

(BIDISHA BANERJEE)
MEMBER (J)

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